

ITEM NO.80

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2773/2025

[Arising out of impugned final judgment and order dated 11-12-2024 in SA No. 512/2000 passed by the High Court of Judicature at Allahabad]

SURESH CHAND & ORS.

Petitioner(s)

VERSUS

PREM KUMAR & ORS.

Respondent(s)

(FOR ADMISSION & IA No. 27428/2025 - EXEMPTION FROM FILING O.T.)

Date : 03-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Sanchit Garga, AOR
Ms. Mithu Jain, Adv.
Mr. Shashwat Jaiswal, Adv.
Mr. Bhanu Pratap Singh, Adv.

For Respondent(s) Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Tanvir Nayar, AOR
Mr. Rohan, Adv.
Mr. Yagyesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Huzefa Ahmadi, learned senior counsel appears on caveat on behalf of the respondent nos.1 & 2 and accepts notice through his advocate-on-record on behalf of the said respondents. Hence, formal service of notice is dispensed with on them.

Notice be issued to the rest of the respondent(s).

Till the next date of hearing, *status quo*, as on today, shall be maintained.

List on 01.04.2025 for final disposal.

Counter affidavit(s) be filed in the meantime.

Meanwhile, the petitioners shall deposit a sum of Rupees ten lakhs in the Registry of this Court. On depositing the said amount the same shall be invested in a short term fixed deposit in a Nationalized Bank on auto renewal basis.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR